

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3074  
ANSWERED ON:15.03.2011  
REMOVAL OF ILLEGAL STRUCTURE  
Ray Shri Rudramadhab

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

the steps taken by the Government/Delhi Development Authority (DDA) to remove all illegal structures both in residential and commercial areas in the National Capital Territory (NCT) of Delhi?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

The Local Bodies i.e. Delhi Development Authority (DDA), New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) are responsible to take action against illegal structures in areas under their jurisdiction in National Capital Territory of Delhi. NDMC has intimated that to remove illegal/unauthorised structures, a dedicated department is functioning to take immediate action against the violations of Building Laws/Bye Laws, illegal constructions etc., and Engineers are exclusively deputed to take immediate action against the unauthorised constructions in NDMC area.

MCD has intimated that whenever any unauthorised construction/encroachment is noticed in the area in its jurisdiction, action is taken under relevant Section of Delhi Municipal Corporation Act, 1957. MCD has further stated that a Nodal Steering Committee has been set up by the Hon'ble Court to monitor the action against unauthorised/illegal constructions and during last three years, demolition/sealing action has been taken by MCD in 5399 cases and a total 10416 cases has been booked by it.

DDA has reported that while action against any unauthorised/ illegal structure which comes to the notice is taken under relevant provisions of Law and Delhi Development Act, 1957. Action for determination of lease/allotment is taken in respect of leasehold properties.

Strategy and plan action against illegal and dangerous constructions in Delhi have been discussed at the level of Lt. Governor, Delhi and various direction have been issued. That includes constitution of Special Task Force, initiation of action under the provisions of Criminal Procedure Code, Delhi Police Act, Indian Penal Code etc; banning of electricity and water connections and prohibition of transactions in respect of properties constructed without sanctioned building plan, etc.